

(2021) 09 NCLT CK 0064

In the National Company Law Tribunal

Case No : IA 2016/2021 In C.P. (IB)/3574(MB)2019

Indranil Das & Anr

APPELLANT

Vs

M.D Devcon Pvt Ltd

RESPONDENT

Date of Decision : 21-09-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 6(A) (B), 7, 21

Citation : (2021) 09 NCLT CK 0064

Hon'ble Judges : Ashok Kumar Borah, Member (J); Shyam Babu Gautam, Member (T)

Bench : Division Bench

Final Decision : Allowed/ Disposed Of

Judgement

The matter is taken up through Virtual Hearing (VC).

IA 2016/2021:- Counsel, Mr. Rohan Agrawal appeared for the applicant. The present application is filed by the IRP (now RP) under Section 21(6A) (b) of the Insolvency and Bankruptcy Code, 2016 seeking appointment of Mr. Kamal Kumar Naulakha as the authorised representative in the class of Financial Creditor being Home Buyers.

Having heard the submission of the applicant, this Bench deems it fit and proper to appoint Mr. Kamal Kumar Naulakha (IBBI-IPA-001/IP-P00486/2017-2018/11652) to act as the authorised representative of the Financial Creditors in the class of the home buyer. In view of the above, IA 2016/2021 is allowed and disposed of. List the CP (IB)/3574(MB)/2019 on 29.10.2021 for hearing.